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IN THE HIGH COURT OF DELHI AT NEW DELHI

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CS(COMM) 851/2022

UNIVERSAL CITY STUDIOS LLC. & ORS.

.....Plaintiff

Through: Mr. Pushpit Gosh, Ms. Mehr
Sidhu, Advocates

versus

DEMBED2.COM & ORS.

.....Defendant

Through: None

CORAM:

JOINT REGISTRAR (JUDICIAL) Dr. AJAY GULATI

ORDER

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01.08.2025

I.A. No. 18511/2025 on behalf of the plaintiffs seeking impleadment of additional mirrors, redirects, or alphanumeric variations as defendant nos. 80 to 87 in the memo of parties.

1. The plaintiff is seeking to implead additional rogue-websites as defendant nos. 80 to 87 because they have been found to be indulging in illegally disseminating the copyrighted material belonging to the plaintiff. Keeping in view the contents of the suit and the application, the same is allowed. The proposed defendants are impleaded as defendant nos. 80 to 87.
2. The amended memo filed alongwith this IA is taken on record. Steps be taken to serve the newly impleaded defendants within a week through the electronic mode only, on filing of PF.
3. The injunction order as was passed by Honb'le court on 12.12.2022 against defendant no. 1 to 12, shall also operate against newly impleaded defendants no. 80 to 87, to the same extent as has been directed in *para* 25 of the order dated



12.12.2022. Order blocking the rogue-websites passed by the Hon'ble Court on **12.12.2022** shall operate qua the freshly impleaded defendants as well in terms of directions contained in *para* 26 to 28 of the order dated 12.12.2022. Accordingly, defendant ISP's no. 13 to 21 shall give effect to the injunction order of the Hon'ble Court by blocking defendant nos. 80 to 87. Further concerned defendants no. 22 to 23 i.e. Department of Telecommunications and Ministry of Electronics and Information Technology shall issue blocking orders against defendant nos. 80 to 87 within a period of one week. IA is allowed and disposed off accordingly.

Dr. AJAY GULATI
(DHJS),
JOINT REGISTRAR (JUDICIAL)

AUGUST 1, 2025/sk